

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3793

ANSWERED ON:13.12.2002

DE-ADDICTION CENTERS

ADHI SANKAR;BHAWANA GAWALI (PATIL);HARIBHAU MAHALE;JAIBHAN SINGH PAWAIYA;SHIVRAJ SINGH CHOUHAN

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) the number of de-addiction centres which are allotted to NGOs are likely to be approved during the year 2002-2003;
- (b) the total amount proposed to be allocated therefor;
- (c) the number of fresh proposals likely to be approved, State-wise;
- (d) whether any amendment regarding the approval of fresh proposals is under consideration of the Government; and
- (e) if so, the time by which it is likely to be made?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI S. B. MOOKHERJEE)

(a) to (e) 369 De-addiction-cum-Rehabilitation Centres are being run through NGOs under the Scheme for Prevention of Alcoholism and Substance [Drugs] Abuse. The total amount would be utilized for funding these Centres during the year, will be subject to recommendation/inspection report of the State Government or an authorized Officer/agency, confirming their satisfactory functioning.

Upgradation of schemes and sanction thereof is an ongoing process, and is undertaken periodically. As sanction of grant-in-aid to applicant organizations under the Scheme depends on various factors like extant policy of the Government, eligibility of the organization in terms of the provisions of the Scheme, need for sanction of a project in the area applied for, and availability of fund, no number or time frame can be indicated. This Budget provision under the scheme for 2002-03 is Rs. 25.50. crores.